

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

CP No. 111(ND) 15

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
08.11.2017**

**NAME OF THE COMPANY: M/s Rakesh Projects Pvt Ltd. & Ors Vs. M/s  
Brys Projects Pvt. Ltd. & Ors**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. Parminder Singh, Advocate Mr. Rakesh Kumar Jain for the Petitioner		
	For the Respondent:	Mr. Kunal Sabharwal, Advocate for R-5 Mr. Shiv Johar, Advocate for R-7,8 & 9. Mr. Sandeep Madan, Respondent		

**ORDER**

Mr. Parminder Singh, Advocate for the Petitioner along with Mr. Rakesh Kumar Jain, Director of the Petitioner company is present in court.

Ld. Counsel for the Petitioner prays for an adjournment to file an appropriate application for withdrawal of the petition.

Mr. Shiv Johar, Ld. Counsel for Respondents 1-7, 8 & 9 wishes to withdraw his Vakalatnama. Since his client Mr. Sandeep Madan is present in court and has no objection, he is being discharged.

To come up on 13<sup>th</sup> November, 2017.

  
**(S. K. Mohapatra)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**